

9

O.A. No. 55 of 2001

Order dated: 25.06.2008

CORAM:

Hon'ble Mr. Justice K.Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. K.C.Kanungo, Ld. Counsel for the applicant and Mr. Ashok Mohanty, Ld. Counsel for the Respondents.

As per Annexure-A/6, the seniority of the petitioner has to be reckoned from 1996-97 and the same matter has already been considered by the Apex Court in Annexure-3 in Writ Petition No. 1034 of 1989 decided on 16.04.1990. In the light of the above judgment of the Apex Court, the gradation list of the employees including that of the applicant has to be published.

On instruction, the Ld. Counsel appearing for the Respondents submits that they are drawing the preliminary gradation list and if the applicant is aggrieved by the preliminary gradation list, he may file a representation which will be considered while finalizing the gradation list in the light of the Annexure-6 and Annexure-3, judgment of the Apex Court.

Accordingly, the O.A. is disposed of. The Respondents to pass appropriate orders ^{order} on the light of the Apex Court within a period of three months from the date of receipt of a copy of this order.

(A)

Copy of this order be given to the Ld. Counsel
for both the sides.

~~MEMBER (A)~~

~~Kappan~~
MEMBER(J)